

production of more electricity and energy conservation, etc.;

(d) if so, the details thereof;

(e) whether the Government propose to take some action to ensure that the directives are fully implemented by the State Governments; and

(f) if so, the details thereof; and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H.R. BHARDWAJ): (a) No, Sir.

(b) to (f). Do not arise.

Leave Travel Concession Facility

*604. SHRI J. CHOKKA RAO: Will the PRIME MINISTER be pleased to state:

(a) the amount spent on leave travel concession to the employees of the Union Government public sector undertakings and banks, separately, during 1990-91;

(b) whether there is any proposal to restrict this facility to the spouse and two children as a small family norm;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) The latest figures of expenditure available for Central Government employees are for 1989-90, the expenditure being rupees 39.08 crores. The expenditure incurred by employees of Public Sector Undertakings and Banks is not centrally compiled.

(b) and (c). A package of disincentives to compel the adoption of small family norm for government servants has been mooted by the Ministry of Health & Family Welfare. One of the disincentives proposed is to restrict the LTC, in case of the children, to only two of them. No decision has been taken by the Government on the proposal.

(d) Does not arise.

Vanaspathi Units in Orissa

*605. SHRI GOPI NATH GAJAPATHI: Will the PRIME MINISTER be pleased to state:

(a) the number of proposals received by the Union Government to set up Vanaspathi units in various States, State-wise;

(b) if so, the details of the proposals received from the Government of Orissa;

(c) the steps taken to accord approval to these proposals; and

(d) the details thereof?

MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) and (b). At the time of announcement of New Industrial Policy, 1991 by the Government of India *vide* Notification No. 477 (e) dated the 25.7.1991, 94 applications were pending for setting up vanaspathi units in various States. A State-wise statement including the State of Orissa is attached.

(c) and (d). Under the New Industrial Policy, 1991 and notification issued on 25.7.1991, Vanaspathi Industry has been delicensed.

STATEMENT

Statement of Pending Applications for Grant of Vanaspati Licence (State-wise)

S. No.	State/UT	Number of application pending for setting up vanaspati units under					Total
		Public Sector	Joint Sector	Cooperative Sector	Private Sector		
1	2	3	4	5	6	7	7
1.	Andhra Pradesh	—	—	3	7	10	
2.	Assam	—	1	—	—	1	
3.	Haryana	—	3	1	8	12	
4.	Gujarat	—	—	—	4	4	
5.	Himachal Pradesh	—	2	—	2	4	
6.	Jammu and Kashmir	—	—	1	2	3	
7.	Karnataka	—	—	1	2	3	
8.	Orissa	—	1	—	2	3	
9.	Madhya Pradesh	—	1	—	6	7	

S. No.	State/UT	Number of application pending for setting up vanaspati units under					Total
		Public Sector	Joint Sector	Cooperative Sector	Private Sector		
1	2	3	4	5	6	7	
10.	Punjab	—	2	1	3	6	
11.	Maharashtra	—	1	—	—	1	
12.	Rajasthan	—	2	1	7	10	
13.	Uttar Pradesh	—	3	2	18	23	
14.	Pondicherry	—	1	—	—	1	
15.	Nagaland	—	1	—	—	1	
16.	West Bengal	1	—	—	1	2	
17.	Meghalaya	—	—	—	1	2	
18.	Tamil Nadu	1	—	—	3	4	
	Total	2	18	9	65	94	